

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3922
ANSWERED ON:21.03.2013
CIVIL PROCEDURE CODE
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a)the objectives of the Section 80 of the Civil Procedure Code (CPC);
- (b)the number of notices received by the Union Government as well as State Governments during the last three years and the current year under this Section;
- (c)the number of cases decided after the receipt of notices and the number of cases filed in courts after the receipt of notices; and
- (d)the number of cases in which the Union Government/State Governments are a party?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a): The objective of Section 80 of the Civil Procedure Code is to give an opportunity to the Government or a public officer to consider for itself or himself would grant the relief claimed to the plaintiff or contest the suit.
- (b) to(d):The information is being collected and will be laid on the Table of the House.